

(2021) 03 JH CK 0066

In the Jharkhand High Court

Case No : Bail Application No. 2126 of 2021

Suresh Lohar @ Suresh Kumar Lohara @ Suresh Kumar Lohar **APPELLANT**
Vs

State of Jharkhand **RESPONDENT**

Date of Decision : 03-03-2021

Acts Referred:

Indian Penal Code, 1860 — Section 34, 304B

Citation : (2021) 03 JH CK 0066

Hon'ble Judges : Anil Kumar Choudhary, J

Bench : Single Bench

Advocate : M.K. Sinha, A.K. Tiwari

Judgement

Heard the parties through video conferencing. Learned counsel for the petitioner personally undertakes to remove the defects as pointed out by the

livelihood and the whole responsibility came upon her. It is next

submitted that the petitioner has been in custody for a considerable period of time. Hence, it is submitted that the petitioner be admitted to bail.

The learned Addl. P.P. on the other hand vehemently opposes the prayer for bail and submits that undisputedly, the deceased died within seven years

of marriage otherwise than under normal circumstances and there is specific allegation against the petitioner of demand of dowry therefore, there is

every chance of the petitioner absconding if released on bail. Hence, it is submitted that the petitioner ought not be admitted to bail.

Considering the serious nature of allegation against the petitioner, this Court is of the considered view that this is not a fit case where the above named

petitioner be admitted to bail. Accordingly, the prayer for bail of the above named petitioner is rejected.

Keeping in view the period of custody undergone by the petitioner and the serious nature of offences involved in this case, notwithstanding any order

in administrative side of this Court, the trial court is directed to take up the trial of the case expeditiously and to conclude the trial within six months

from the date of receipt of this order by the trial court. It is made clear that the trial be conducted and witnesses be examined by observing the

precautions relating to COVID -19 Pandemic.